

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 151 OF 2015 &
IA NOS. 250 & 436 OF 2015 &
IA NOS. 55 & 538 OF 2017

Dated: 9th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Bharatiya Nabhikiya Vidyut Nigam Ltd. ... Appellant(s)
Vs. ...
Power Grid Corporation of India Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. E.R. Kumar
Ms. Raveena Rai
Ms. Aishwarya Dash

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-1

ORDER
IA NO. 436 OF 2015
[For delay in filing reply]

Heard the learned counsel, Mr. E.R. Kumar, appearing for the Appellant on IA No. 436 of 2015 for treating Respondent Nos. 2 to 4 and 6 to 16 as served un-represented. He submitted that the IA No. 436 of 2015 may kindly be disposed of on account of the Respondent Nos. 2 to 4 and 6 to 6 served unrepresented.

Submission made by the learned counsel appearing for the Appellant, as stated above, is place on record.

After hearing the learned counsel appearing for the Appellant on IA No. 436 of 2015 and going through the reasoning given in the accompanying affidavit along with application, we find it satisfactory and acceptable and, therefore, the IA No. 436 of 2015 is allowed. IA No. 436 of 2015 filed by the Appellant stands disposed of treating the Respondent Nos. 2 to 4 and 6 to 16 as served unrepresented.

IA NO. 55 OF 2017

[For direction]

The learned counsel, Mr. E.R. Kumar, appearing for the Appellant prays for three weeks' time to file his reply on IA No. 55 of 2017 filed by the first Respondent after duly serving copy on the other side.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his reply to the IA No. 55 of 2017 filed by the first Respondent on or before 30.01.2018, after duly serving copy on the other side.

APPEAL NO. 151 OF 2015

List this matter on 02.02.2018, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

tpds/vt

(Justice N.K. Patil)
Judicial Member